

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10107/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

WITH

SLP(Cr1) No. 10108/2018 (II)

Date : 17-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR

For Respondent(s)

Mr. S.S. Nehra, Adv. (N/P*)
Mr. Rajendra Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 10107/2018

Mr. Vishwa Pal Singh, Ld. Counsel is present on behalf of the petitioner.

Mr. Rajendra Verma, Ld. Counsel is present on behalf of sole respondent.

Four weeks' time is given to sole respondent to file the counter affidavit. After expiry of four weeks, the matter be processed for listing before the Hon'ble Court under the rules.

SLP(Cr1) No. 10108/2018

Mr. Vishwa Pal Singh, Ld. Counsel is present on behalf of the petitioner.

Dasti proof of sole respondent is defective. Two weeks' time is given to Ld. Counsel for petitioner to cure the defects or to take fresh steps in respect of said respondent.

List again on 11.12.2019.

SURINDER S. RATHI
Registrar

*N/P means Not Present

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